

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No.7313 of 2019**

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Suraj Muni Tudu	....	....	....	Petitioner
Versus				
The State of Jharkhand & Others	....	....	....	Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Manoj Kumar Sah, Advocate  
For the Respondents : Mr. Shadab Bin Haque, A.C. to Sr. SC.II

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**04/24.06.2020** Heard Mr. Manoj Kumar Sah, learned counsel for the petitioner and Mr. Shadab Bin Haque, A.C. to Sr. SC.II, Mr. Mukesh Kumar Sinha, learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon respondents. Mr. Shadab Bin Haque, A.C. to Sr. SC.II waives notice on behalf of respondents-State.

Learned counsel for respondents is directed to file counter affidavit within four weeks.

Post this matter on 20<sup>th</sup> August, 2020.

**(Sanjay Kumar Dwivedi, J.)**

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